## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 1547 ANSWERED ON 26<sup>TH</sup> JULY, 2018

#### DELAYED ROAD DEVELOPMENT PROJECTS

# 1547. SHRI RAOSAHEB DANVE PATIL: SHRI JYOTIRADITYA M. SCINDIA:

# Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

# be pleased to state:

- (a) whether a number of road development projects have been delayed or stopped in the country;
- (b) if so, the details thereof and the reasons therefor indicating the number of projects delayed, Statewise and scheme-wise;
- (c) whether the Government has taken any steps to fast track completion of the road development projects and if so, the details thereof;
- (d) whether poor financial condition of developers and lack of due diligence by the banks providing loans for the projects have delayed the projects and resulted in losses to banks;
- (e) if so, the details thereof and the corrective measures taken in this regard;
- (f) whether the Government has detected any fault on part of the Government agencies involved in planning and development of the projects; and
- (g) if so, the details and the corrective steps proposed in this regard?

### **ANSWER**

# THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

## (SHRI MANSUKH L. MANDAVIYA)

- (a) to (c) The details of the delayed projects are given at Annexure-I. National Highway projects are delayed mainly due to land acquisition, utility shifting, non-availability of soil/aggregate, poor performance of contractors, environment/forest/wildlife clearances, ROB & RUB issues with Railways, public agitation for additional facilities, arbitration/contractual disputes with contractors etc. In order to ensure timely completion of the projects, regular meetings are held with project developers, State Governments and contractors. To expedite completion of these projects various steps are also taken which include streamlining of land acquisition & environment clearances, premium re-scheduling, close coordination with other Ministries, revamping of dispute resolution mechanism, frequent reviews at various levels etc.
- (d) to (e) Banks are expected to do due diligence at their end as per the Reserve Bank of India / Ministry of Finance guidelines prior to sanction of loans to developers. The following corrective measures have been taken to revive the stalled BOT (Build Operate Transfer) projects.
  - I. One time fund infusion
  - II. Deferment of premium
- III. Exit Policy
- IV. Streamlining the process of land acquisition.
- (f) to (g) No Madam.

**ANNEXURE** REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1547 FOR ANSWER ON 26.07.2018 ASKED BY SHRI RAOSAHEB DANVE PATIL AND SHRI JYOTIRADITYA M. SCINDIA REGARDING DELAYED ROAD DEVELOPMENT PROJECTS.

Details of the Delayed projects

| S No | State/Scheme/Agency | Number of Delayed<br>Projects |
|------|---------------------|-------------------------------|
| 1    | Andhra Pradesh      | 2                             |
| 2    | Assam               | 11                            |
| 3    | Bihar               | 5                             |
| 4    | Chhattisgarh        | 7                             |
| 5    | Goa                 | 1                             |
| 6    | Gujarat             | 7                             |
| 7    | Haryana             | 1                             |
| 8    | Jammu & Kashmir     | 3                             |
| 9    | Himachal Pradesh    | 9                             |
| 10   | Jharkhand           | 11                            |
| 11   | Kerala              | 4                             |
| 12   | Madhya Pradesh      | 4                             |
| 13   | Manipur             | 1                             |
| 14   | Meghalaya           | 6                             |
| 15   | Nagaland            | 2                             |
| 16   | Odisha              | 7                             |
| 17   | Punjab              | 1                             |
| 18   | Rajasthan           | 9                             |
| 19   | Tamil Nadu          | 6                             |
| 20   | Telangana           | 3                             |
| 21   | Uttar Pradesh       | 7                             |
| 22   | Uttarakhand         | 4                             |
| 23   | West Bengal         | 7                             |
| 24   | LWE                 | 43                            |
| 25   | SARDP-NE (PWD)      | 32                            |
| 26   | NHDP-IV A           | 47                            |
| 27   | VRC                 | 5                             |
| 28   | NHIIP/EAP           | 8                             |
| 29   | CHARDHAM            | 1                             |
| 30   | NHAI                | 138                           |
| 31   | NHIDCL              | 22                            |
|      | Total               | 414                           |

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